

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART I SECTION I)

Government of India
Ministry of Commerce & Industry
Department of Commerce

Public Notice No. 64(RE-2000)/1997-2002
NEW DELHI, Dated the 16th March, 2001.

Attention is invited to the entry at Code No.1001(b) in Table B of Schedule 2 and Sr.No.12(ii) of Appendix-1 to Schedule 2 in the book titled “ITC(HS) Classifications of Export and Import Items 1997-2002”(incorporating amendments made upto 31st August, 1998) and as amended from time to time specifying the terms and conditions for export of items indicated therein.

In exercise of the powers conferred under para 4.11 of the Export and Import Policy, 1997-2002, (incorporating amendments made upto 31st March, 2000) and as amended from time to time, the Director General of Foreign Trade further specifies the quantitative ceiling on export of Coarse grains for the licensing year 2000-2001 as under:-

A further quantity of 2,00,000 MTs (Two lacs MTs) of Maize is permitted to be exported. This quantity is placed at the disposal of APEDA for issue of Registration-cum-Allocation Certificate (RCACs) to the following agencies as indicated against each:-

Name of the Agency	Quantity in MTs
(a) KSCMF, Bangalore (State Govt. Organisation)	25000
(b) KAPPEC, Bangalore (State Govt. Organisation)	25000
(c) STCL, Bangalore (Govt. PSU)	30,000
(d) NAFED, (Govt. Co-operative)	10,000
(e) NCCF (Govt. Co-operative)	10,000
(f) APEDA for exporters	1,00,000
Total	2,00,000

3. The last date of shipment/export for the above shall be 31.5.2001. The above quantity of maize shall be procured/sourced from Karnataka.

4. **This issues in Public interest.**

(N.L.LAKHANPAL)
DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned;
By Order etc.

(A.K.Srivastava)
Dy. Director General of Foreign Trade